

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1138(ND)2018

CORAM:

PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.05.2019

NAME OF THE COMPANY: M/s R J Packwells Pvt. Ltd. V/s. Nibula Print and Pack Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Shailendra Singh, Advocate for IRP- Mr. Ashok Kriplani

Present for the Respondent: Mr. Ashok Anand, Advocate for R-3


ORDER

It is submitted that certain steps have been taken by the Ex-Directors in compliance of the directions given by this Bench. It is also undertaken that the tally software and other details shall be provided by the end of the day.

Ld. Counsel for the RP is not satisfied. He submits that certain amounts and inventory of the stock trade of the CD have not been provided. The details which have not been provided be enlisted and given to the Ld. Opp. Counsel to ensure full compliance. The vehicles and other movable and immovable assets shall be handed over to the RP.

Reply has been filed by R-3, Mr. Vikram Sarin on behalf of Vij Graphics.

To come up for further compliance on 7th June, 2019.


(V. K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)